

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 60(ND)16
CA. NO.

CORAM:

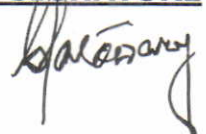

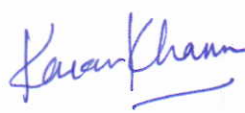
PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K. HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2016**

NAME OF THE COMPANY: M/s. Vandana Goswami Vs. Shri Sneh Bihari Estate Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|----------------------------|--------------------|-------------------------|---|
| ① | BHANITA PATOWARY, ADV | | PETITIONER |  |
| ② | Mr. Vinod Gande, Sr. Adv. | | for Respondent No. 2 |  |
| ③ | Ms. Vipul Gande, Adv. | | | |
| ④ | Mr. S.K. Giri, Adv. | | | |
| ⑤ | Mr. Tarun Mehta, Adv. | | | |
| ⑥ | Ms. Shelly Khanna, Adv. | | | |
| ⑦ | Mr. Vikas Mehta, Adv. | | for Respondent No. 3 |  |
| ⑧ | Mr. Karandeep Khanna, Adv. | | | |
| ⑨ | Ms. Anushree Menon, Adv. | | | |

ORDER

Learned counsel for the petitioner and learned counsel for the respondent No. 2 & 3 are present. Learned counsel for the respondent No.3 has concluded his arguments. Learned counsel for the

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petitioner shall advance his arguments on the next date of the hearing without fail. In the meantime, learned counsel for the parties shall file the written synopsis and the list of judgments on which they intend to rely upon before the next date.

List on 27.09.2016.

sd/-

(R.Varadharajan)
Member (Judicial)

sd/-

(Maharaj Krishan Hanjura)
Member (Judicial)